



The Calcutta Gazette

Extraordinary

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SATURDAY, MAY 13, 1939.

PART I

Orders and Notifications by the Governor of Bengal, the High Court.
Government Treasury, etc.

GOVERNMENT OF BENGAL.

Home Department.

Constitution and Elections.

NOTIFICATIONS.

No. 618A.R.—13th May 1939.—In exercise of the power conferred by paragraph 20 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, the Governor is pleased to nominate Mr. K. Ali Afzal, Secretary to the Bengal Legislative Assembly, to be the Returning Officer for the bye-election by the members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities to fill the vacancy caused by the death of Maharaja Sir Manmatha Nath Roy Chowdhury of Santosh, a member of the Bengal Legislative Council.

No. 619A.R.—13th May 1939.—In exercise of the power conferred by sub-rule (2) of rule 57 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to appoint the following persons to perform, subject to the control of the Returning Officer, all or any of the functions of the Returning Officer in accordance with the provisions contained in the said sub-rule at the bye-election by the members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities to fill the vacancy caused by the death of Maharaja Sir Manmatha Nath Roy Chowdhury of Santosh, a member of the Bengal Legislative Council:—

(1) Rai Narendra Nath Sen Gupta Bahadur, First Assistant Secretary, Bengal Legislative Assembly.

(2) Babu Anath Bandhu Chatterjee, Superintendent, Bengal Legislative Assembly Department.

No. 620A.R.—13th May 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 17 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, read with rule 84

of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 10th June 1939 as the date before which the members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities shall elect a person belonging to a community other than the European and Muhammadan communities to fill the vacancy caused by the death of Maharaja Sir Manmatha Nath Roy Chowdhury of Santosh, a member of the Bengal Legislative Council, when the said members are called upon to do so under the said rule.

No. 621A.R.—13th May 1939.—Whereas a vacancy has been caused by the death of Maharaja Sir Manmatha Nath Roy Chowdhury of Santosh in the seat of a member of the Bengal Legislative Council elected by the members of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by rule 84 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon those members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities to elect a person belonging to a community other than the European and Muhammadan communities for the purpose of filling the vacancy so caused in accordance with the said rules before the 10th June 1939, which is the date fixed in that behalf by the Governor in notification No. 620A.R., dated the 13th May 1939.

No. 622A.R.—13th May 1939.—In exercise of the power conferred by sub-rule (2) of rule 59 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 17 of Part 1 of the Government of India (Provincial Legislative Councils) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts in connection with the bye-election by the members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities to be held in pursuance of notification No. 621A.R., dated the 13th May 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—20th May 1939.

Date on which the scrutiny of nominations is to be held—22nd May 1939.

Date on or before which candidatures may be withdrawn—23rd May 1939.

No. 623A.R.—13th May 1939.—In exercise of the powers conferred by sub-rule (2) of rule 59 and rule 64 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to publish for the bye-election by the members of the Bengal Legislative Assembly who do not belong to the European and Muhammadan communities to be held in pursuance of notification No. 621A.R., dated the 13th May 1939:—

- (a) the date specified in the first column of the Schedule below which has been fixed by him under sub-paragraph (1) of paragraph 17 of Part 1 of the Government of India (Provincial Legislative Councils) Order, 1936, read with clause (d) of sub-rule (2) of rule 59 of the said rules, as the date on which a poll shall, if necessary, be taken and votes shall be counted, and
- (b) the time and place respectively specified in the second and third columns of that Schedule which have also been fixed by him under rule 64 of the said rules at which the poll shall be taken.

The Schedule.

Date on which a poll shall, if necessary, be taken.	Time at which the poll shall be taken.	The place at which the poll shall be taken.
1	2	3
27th May 1939	11 a.m.	The Bengal Legislative Building.

By order of the Governor,
R. H. HUTCHINGS,
Addl. Secy. to the Govt. of Bengal.